

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
01-05-2024 AT 10:30 AM**

CP(IB) No. 359/95/HDB/2022
u/s. 95 of IBC, 2016

IN THE MATTER OF:

M/s. Catalyst Trusteeship Limited

...Petitioner

AND

Mr. G Yoganand (Manjeera Retail Holdings Pvt Ltd)

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr Ch Srinivasulu, for petitioner present physically.
Mr PMV Subba Rao, Resolution Professional present through Video Conference.
Learned Counsel Mr Bheemachary, for Personal Guarantor present physically.
Objections not filed by the Personal Guarantor, however undertakes to file during the course of the day. Permitted. For hearing, matter adjourned to 04.06.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)